

[Dr. K. L. Rao]

- (2) Annual Report of the National Projects Construction Corporation Limited, New Delhi, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-1554/72]

FOOD CORPORATIONS (AMENDMENT) RULES

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHAB P. SHINDE) : I beg to lay on the Table a copy of the Food Corporation (Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G. S. R. 78(E) in Gazette of India dated the 15th February, 1972, under sub-section (3) of section 44 of the Food Corporations Act, 1964. [Placed in Library. See No. LT-1555/72]

SUGAR CONTROL (THIRD AMENDMENT) ORDER

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH) : I beg to lay on the Table a copy of the Sugar (Control) Third Amendment Order, 1971 (Hindi and English versions) published in Notification No. G.S.R. 100 in Gazette of India dated the 8th January, 1972, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-1556/72]

NOTIFICATIONS UNDER COFFEE ACT AND CARDAMOM (AMENDMENT) RULES

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : I beg to lay on the Table :

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 48 of the Coffee Act, 1942:
- (i) The Coffee Board Servants (Conduct) First Amendment Rules, 1972, published in Notification No. G.S.R. 183 in Gazette of India dated the 12th February 1972.
- (ii) The Coffee (Amendment) Rules, 1972, published in Notification

No. G. S. R. 227 in Gazette of India dated the 19th February, 1972.

- (iii) The Coffee (Second Amendment) Rules, 1972, published in Notification No. G.S.R. 289 in Gazette of India dated the 11th March, 1972. [Placed in Library. See No. LT-1557/72].

- (2) A copy of the Cardamom (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 194 in Gazette of India dated the 19th February, 1972, under sub-section (3) of section 33 of the Cardamom Act, 1965. [Placed in Library. See No. LT/1558/72].

12.36 Hrs.

STATEMENT RE. STRIKE IN I.I.T., KANPUR

MR. SPEAKER : Prof. Nurul Hasan.

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (RPOF. S. NURUL HASAN) : It is a four page statement.

MR. SPEAKER : You can lay it on the Table.

PROF. S. NURUL HASAN : I have the honour to lay on the Table of the House a statement on the strike at the Indian Institute of Technology, Kanpur.

Statement

The Indian Institute of Technology, Kanpur was set up in 1960 as a Centre of Advanced Studies and Research in Engineering and Technology. It is a fully residential institution and has a student enrolment of about 1,450 at the undergraduate stage and about 700 at the post-graduate and research stage. It has a faculty of about 260 teachers and a large supporting administrative and other staff.

Since 1960 until two years back the Institute had a sizeable programme of construction of buildings, roads, electrical installations, water supply, sanitation facilities. Of these, the major construction work were mostly executed through private contractor, while